

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**M/s KASARGOD POWER CORPORATION LIMITED (IN CIRP)**  
**OPERATING IN POWER GENERATION BUSINESS**  
**AT 332 BARE VILLAGE MYLATTI POST KASARGOD KERELA 671123**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s. Kasargod Power Corporation Limited (In CIRP) PAN: AAACK9987F CIN No: U40102KL1994PLC008127
2.	Address of the registered office	332 Bare Village, Mylatti Post, Kasargod, Kerala- 671123.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	332 Bare Village, Mylatti Post, Kasargod, Kerala- 671123.
5.	Installed capacity of main products/ services	Any Interested PRA's can email us @ <a href="mailto:kasargod2024@gmail.com">kasargod2024@gmail.com</a>
6.	Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements for the Financial Year 2022-23, the Turnover of the company is Rs. NIL. As per the Audited Financial Statements for the Financial Year 2021-22, the Turnover of the company is Rs. 22.09 lakhs.
7.	Number of employees/ workmen	Zero
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The documents can be obtained by sending a request E-mail at <a href="mailto:kasargod2024@gmail.com"><b>kasargod2024@gmail.com</b></a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The documents can be obtained by sending a request E-mail at <a href="mailto:kasargod2024@gmail.com"><b>kasargod2024@gmail.com</b></a>
10.	Last date for receipt of expression of interest	09/05/2024
11.	Date of issue of provisional list of prospective resolution applicants	19/05/2024
12.	Last date for submission of objections to provisional list	24/05/2024
13.	Date of issue of final list of prospective resolution applicants	03/06/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08/06/2024

15.	Last date for submission of resolution plans	08/07/2024
16.	Process email id to submit Expression of Interest	<b><u><a href="mailto:kasargod2024@gmail.com">kasargod2024@gmail.com</a></u></b>

For any information and clarification please mail to [kasargod2024@gmail.com](mailto:kasargod2024@gmail.com) or call to 9963606444 (CA Nethi Mallikarjuna Setty) and 9949926945 (Sri N Yoga Sai)

*N. M. Aijey*



CA Nethi Mallikarjuna Setty  
Resolution Professional of  
M/s Kasargod Power Corporation Limited- In CIRP  
Reg No: IBBI/IPA-001/IP-P01251/2018-2019/11958  
AFA No: AA1/11958/02/041024/106056  
AFA Valid up to 04/10/2024  
Contact Number: 9963606444  
Address for Communication: Flat No. 101, Laurel Residency,  
Road no. 18, Panchavati colony, Manikonda,  
Hyderabad, Telangana ,500089.

Date: 24/04/2024

Place: Hyderabad

TO RAISE PORTFOLIO IN THREE YEARS

# IIFL Home Fin targets ₹5,000-cr green book

AJAY RAMANATHAN  
Mumbai, April 23

IIFL HOME FINANCE is looking to increase its green housing portfolio to ₹5,000 crore in the next three years, from around ₹2,000 crore now.

"We have set up a technical systems arm where we educate developers to make green projects. We are helping developers to build green projects and we then fund them," CEO Monu Ratra said while acknowledging that not many projects in India are green certified.

Currently, the company's sustainable housing portfolio constitutes less than 10% of the overall loan book. Around 70% of the portfolio comprises green mortgage, which are individual loans in green-certified projects. The remaining 30% comprises construction finance.

In August 2023, the International Finance Corporation (IFC) invested up to \$100 million into IIFL Home Finance, and a part of this will be used to finance green housing for buyers in this underserved segment. "We have just started the self-construction portfolio in partnership with IFC. We will see it growing this year," Ratra said.

Currently, IIFL Finance holds an 80% stake in the housing finance company

## SUSTAINABLE HOUSING FINANCING

The company's green housing portfolio stands at ₹2,000 cr now

- This constitutes less than 10% of the overall loan book
- Around 70% is green mortgage, which are individual loans in green-certified projects
- The remaining 30% comprises construction finance

MONU RATRA, CEO, IIFL HOME FINANCE

WE HAVE ALL THE PRODUCTS WE NEED TO CATER TO AFFORDABLE HOUSING. WE DO NOT WISH TO ADD MORE

while the remaining 20% is held by Abu Dhabi Investment Authority (ADIA).

The housing financier's asset under management stands at around ₹35,000 crore, with home loans constituting nearly 80% of the overall portfolio. It specifically focuses on the affordable category, where the ticket size is less than ₹20 lakh. The branch count stands at 390.

"We have got all the products that we need to cater to affordable housing depending on the geography and target segment. We do not wish to add

anymore products," he said. Going ahead, the home finance company expects its AUM to grow by around 20-22% on an annual basis. It is planning to add 30-40 branches each year. The company's plans to maintain its return on assets at over 4% and increase return on equity to over 20% from 17%.

The company plans to borrow around ₹12,000 crore in 2024-25 (April-March) to meet its loan growth target. These borrowings will be a mix of non-convertible debentures, refinance and term loans.

# VIX sees worst drop in 5 years

As per the NSE, it takes the best bid-ask quotes of near and next-month Nifty options contracts which are traded in the F&O segment.

While data showed that Nifty 50 has mostly given positive returns in a month following such sharp decline in India VIX in the past, market participants were divided about the trend this time.

"Looking at the overall structure of the market, we believe the market might enter a phase of consolidation/correction. Mainly, US bond yields have gone up significantly amid probability of rate cuts this year dimming gradually," said Sahaj Agrawal, head of research, derivatives at Kotak Securities. Agrawal said a deeper correction is unlikely unless there is increased geopolitical unrest going ahead or a major unfavourable change by the Fed on the path of interest rates cuts.

Other analysts said the prospects of the ruling party receiving a strong mandate could be a reason for the sharp fall in VIX on Tuesday.

Rajesh Palviya, head technical and derivatives at Axis Securities, said the overall market structure looks bullish. However, he acknowledged that low Implied Volatility (IV)



generally indicates that the market may remain in narrow range in the near-term.

Amid the announcement of 2019 general election results in May 2019, India VIX had declined nearly 30% in a single day. In the following month, the Nifty 50 rose 0.4%. Similarly, post 2014 elections, India VIX had tanked 34%. This followed nearly 5% gains in Nifty 50 in the month ahead.

Nandish Shah, senior derivative analyst at HDFC Securities, said rather than making conclusions on a one-day move, investors should watch if India VIX sustains at lower levels in the next 3-4 sessions. That, he said, could be seen as an indication of lower volatility going ahead.

# Household debt set for new peak

Moreover, while many experts have suggested that the higher leveraging is the result of families having taken home loans, Nikhil Gupta, economist at Motilal Oswal, pointed out that it is non-housing debt which is going up at a faster pace. In the December 2023 quarter for instance, the non-housing debt rose 18.3% y-o-y, housing loans went up by 12.2%. As such, the share of non-housing loans was 72% of total household debt.

In Q4FY21, at the height of pandemic, the GDP grew at a slow 3.5% due to the effects of the lockdowns while in Q3, it grew



at a strong 8.4%. It is worrying therefore, that despite a favourable denominator effect, household debt remains elevated as a share of the GDP.

The estimated increase in corporate debt in the December 2023 quarter was almost as

weak as the 5.5% y-o-y rise reported in Q2FY24 and lower than the 10% y-o-y reported in Q3FY23. The household sector accounted for almost 70% of the growth in non-government, non-financial debt in Q3, the analysis by Motilal Oswal shows.

FE was the first to report on September 19, 2023, that net financial savings of households had fallen to a near five-decade low of 5.1% of GDP in FY23, down from 7.2% in FY22 as per RBI data. Economists had attributed the sharp dip to a severe income crunch and likely transience of the post-pandemic rise in consumption.

# Centre likely to again spike Hindustan Zinc split plan

This, as reported by FE earlier, was rejected by the Centre. The revised proposal was to create two companies — zinc and lead and silver — the main business lines of the company. "Hindustan Zinc today has a market cap of \$20 billion. Perhaps had we done the demerger today the market cap of silver company and zinc together would have reached somewhere around \$24 billion where both the government and Vedanta would have stood to gain," Misra said.

The government owns 29.5% of HZL worth over



₹50,000 crore at the current market prices. Vedanta owns 64.92%.

"There is no negotiation with

the government of India (GoI). GOI is a substantial shareholder in the company and has nominated directors on board. The demerger plan has been discussed with the board and clarifications have been provided to the issues raised by them in meetings and through letters," Misra said. The government is represented by the ministry of mines on the HZL board.

The government intends to divest stakes in HZL, which officials said has been delayed due to the company's sudden announcements that created uncertainties in the investor sentiment, in tranches at opportune times including in FY25. "We strongly believe that GOI should carry out divestment of their stake in the company through OFS at this time as the share prices are the best in recent times," Misra added.

Due to opposition by the government nominee directors, Vedanta's proposal to sell its African zinc business for \$2.98 billion in a related-party transaction to HZL could not sail through last year.

To push through the HZL demerger plan, the support of the Centre (the mines ministry) is crucial as the demerger would require approval by three-fourths of shareholders.

The company's share price closed at ₹403.95 on the BSE on Tuesday, an appreciation of 32% in the first 23 days of FY25. Analysts expect domestic zinc demand is likely to remain strong, driven by the Centre's focus on infrastructure development and manufacturing output. HZL is one of the world's top zinc producers. The company reported a 21% on-year fall in its net profit to ₹2,038 crore for Q4FY24.

As the promoter Vedanta needed cash to tide over its tight liquidity, HZL paid a strong dividend yield with a record payout of around ₹32,000 crore in FY23 (including around ₹9,000 crore accrued to the Centre).

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR ATHENA DEMWE POWER LIMITED (1750 MW Hydro Power Project)**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Athena Demwe Power Limited PAN: AAGCA4847C   CIN: U40105DL2007PLC166628
2. Address of the registered office	3rd Floor, Part of Property No. E-561, 561-A, G.R. Plaza, Palam Sector-7, Dwarka, New, Delhi - 110075
3. URL of website	www.athenademwe.com
4. Details of place where majority of fixed assets are located	Project Address: Near Parshuram Temple, NH-52, P.O. Wakro, Dist. Lohit Anarachal Pradesh-792102
5. Installed capacity of main products/ services	1750 MW Demwe Lower, Hydro Power Project. Construction of Dam is yet to start.
6. Quantity & value of main products/ services sold in last financial year	Not Applicable
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	www.athenademwe.com Details can also be sought by sending enquiry at: cirpadpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	www.athenademwe.com Also by sending enquiry at: cirpadpl@gmail.com
10. Last date for receipt of expression of interest	14th May, 2024
11. Date of issue of provisional list of prospective resolution applicants	24th May, 2024
12. Last date for submission of objections to provisional list	29th May, 2024
13. Date of issue of final list of prospective resolution applicants	08th June, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	13th June, 2024
15. Last date for submission of resolution plans	13th July, 2024
16. Process email id to submit Expression of Interest	cirpadpl@gmail.com

**Umesh Garg**  
Resolution Professional for M/s Athena Demwe Power Limited  
Registration No.: IBBI/PA-001/IP-00135/2017-18/10277  
AFA No.: AA/1/10277/02/080524/105715 | Valid upto: 08.05.2024  
Regd Add: 334, Pocket-C, Sarita Vihar, New Delhi, 110076  
Email: umeshg60@gmail.com

**Dr. Lal PathLabs Limited**  
Corporate Identification Number: L74899DL1995PLC065388  
Regd. Office: Block E, Sector-18, Rohini, New Delhi-110085  
Corporate Office: 12<sup>th</sup> Floor, Tower B, SAS Tower, Medcity, Sector-38, Gurugram-120021, Haryana  
Tel.: +91-124-3016500; Fax: +91-124-4234468  
Website: www.lalpathlabs.com; E-mail: cs@lalpathlabs.com

**NOTICE FOR THE ATTENTION TO EQUITY SHAREHOLDERS OF THE COMPANY**

**Transfer of Equity Shares to Investor Education and Protection Fund (IEPF)**

Notice is hereby given to those shareholders who have not claimed/enchased their dividend since Financial Year 2016-17 (final dividend) and the same has remained unclaimed and unpaid for a period of seven consecutive years.

In terms of the provisions of Section 124(6) of the Companies Act, 2013 read with IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time (IEPF Rules), the Equity Shares in respect of which dividend have remained unclaimed by the Shareholders for seven consecutive years, are mandated to be transferred by the Company to the demat account of the IEPF Authority established by the Central Government. Accordingly, the Equity Shares of all shareholders who have not claimed their dividend since Financial Year 2016-17 (final dividend) are liable to be transferred to IEPF.

In this regard, individual notices/ letters have been sent to all the concerned shareholders through speed post at their latest addresses available with the Company/ Depositors and the details of such shareholders is being displayed on the website of the Company at www.lalpathlabs.com. All concerned shareholders are hereby again requested to claim their unclaimed dividend amount(s) on or before July 31, 2024 by making an application to the Company and/or its Registrar and Share Transfer Agent (RTA) i.e. Link Intime India Private Limited. Any claim made after the abovementioned date shall not be considered valid and will not be taken on record.

Please note that no claim shall be lie against the Company or its RTA in respect of individual amount, shares and other benefits accruing thereon, so transferred to the IEPF. The Shareholders can however, claim their unclaimed dividend(s) and share(s), if any already transferred to the IEPF by following procedure stipulated in the IEPF Rules.

For further information/clarification on the subject matter, you may contact the undersigned by sending an e-mail at cs@lalpathlabs.com or reach out to our RTA, M/s Link Intime India Private Limited at Noble Heights, 1<sup>st</sup> Floor, Plot NH-2, C-1, Block, LSC near Savitri Market, Janakpuri, New Delhi- 110058, Tel: 011-41410592, E-mail: iepf.shares@linkintime.co.in.

**For Dr. Lal PathLabs Limited**  
**Sd/-**  
**Vinay Gujral**  
Company Secretary & Compliance Officer

**Place: Gurugram**  
**Date: 23/04/2024**

**SFL**  
Satin Finserv Limited  
Satin Finserv Limited  
CIN: U65999HR2018PLC099128,  
Regd. & Corporate Office: 4<sup>th</sup> Floor, B Wing, Plot No. 492, Udyog Vihar, Phase - III, Gurugram - 122016, Haryana, India,  
Phone: 0124-4715400, Website: www.satinfinserv.com, Email Id: info@satinfinserv.com

**Extract of Audited Financial Results for the Quarter and Year ended March 31, 2024**  
(₹ in Lakhs except EPS)

S. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended	Year Ended
		March 31, 2024	March 31, 2023	March 31, 2024	March 31, 2023
		Audited	Audited	Audited	Audited
1	Total Income from operations	3,060.65	2,623.22	11,901.04	10,548.41
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	210.63	260.33	703.52	821.40
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	210.63	260.33	703.52	821.40
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	154.93	187.49	514.77	606.30
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	132.27	179.49	511.53	598.10
6	Paid up Equity Share Capital	15,755.79	14,051.49	15,755.79	14,051.49
7	Reserves (excluding Revaluation Reserve)	227.56	-283.97	227.56	-283.97
8	Securities Premium Account	2,295.70	-	2,295.70	-
9	Net Worth	18,279.05	13,767.51	18,279.05	13,767.51
10	Outstanding Redeemable Preference Shares	0.00	0.00	0.00	0.00
11	Debt Equity Ratio	1.41	1.24	1.41	1.24
12	Paid up Debt Capital/Outstanding Debt	0.71	0.81	0.71	0.81
13	Earnings Per Share (₹ 10/- each) (for continuing and discontinued operations) -				
	1. Basic:	0.10	0.00	0.34	0.43
	2. Diluted:	0.10	0.00	0.34	0.43
14	Capital Redemption Reserve	-	-	-	-
15	Debtenture Redemption Reserve	-	-	-	-
16	Debt Service Coverage Ratio	NA	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA	NA

#Exceptional and/or Extraordinary items adjusted in the Statement of Profit & Loss in accordance with Ind-AS Rules/AS Rules, whichever is applicable.

**Notes:**

- The above results have been reviewed by the Audit Committee and approved by the Board of Directors of Satin Finserv Limited (the Company) in their meeting held on April 22, 2024.
- The above is an extract of the detailed format of Results filed with the Stock Exchange(s) under Regulation 52 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the Listing Regulations), as amended from time to time. The full format of the Results are available on the website of the Company (i.e. www.satinfinserv.com) and on the website of the Stock Exchange i.e. BSE at www.bseindia.com.
- For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) and can be accessed through the website link given in point no. 2 above.
- These Results have been prepared in accordance with Indian Accounting Standards (IND-AS) notified by the Ministry of Corporate Affairs.

**For Satin Finserv Limited**  
**Sd/-**  
**(Bhuvnesh Khanna)**  
Whole Time Director & CEO  
DIN: 03323118

**Place: Gurugram**  
**Date: April 22, 2024**

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR M/s KASARGOD POWER CORPORATION LIMITED OPERATING IN POWER GENERATION BUSINESS AT 332 BARE VILLAGEMYLATTI POST KASARGOD KERELA 671123**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**PARTICULARS**

1. Name of the corporate debtor along with PAN / CIN/ LLP No.	M/s. Kasargod Power Corporation Limited. PAN: AAACK9987F CIN No: U40102KL1994PLC008127
2. Address of the registered office	332 Bare Village, Mylatti Post, Kasargod, Kerala- 671123.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	332 Bare Village, Mylatti Post, Kasargod, Kerala- 671123.
5. Installed capacity of main products/ services	Any Interested PRA's can email us at kasargod2024@gmail.com
6. Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements for the Financial Year 2022-23, the Turnover of the company is Rs. NIL. As per the Audited Financial Statements for the Financial Year 2021-22, the Turnover of the company is Rs. 22.09 lakhs.
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8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The documents can be obtained by sending a request E-mail at kasargod2024@gmail.com
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For any information and clarification please mail to kasargod2024@gmail.com or call to 9963606444 (CA Nethi Mallikarjuna Setty) and 9949926945 (N Yoga Sai)

**Sd/-**  
**CA Nethi Mallikarjuna Setty**  
Resolution Professional of  
M/s Kasargod Power Corporation Limited- In CIRP  
Reg No: IBBI/PA-001/IP-P01251/2018-2019/11958  
AFA Valid up to 04/10/2024  
Contact Number: 9963606444

**Date: 24/04/2024**  
**Place: Hyderabad**  
Address for Communication: Flat No. 101, Laurel Residency,  
Road no. 18, Panchavati colony, Manikonda,  
Hyderabad, Telangana, 500089.

**tru**  
**TruCap Finance Limited**  
(Formerly Dhanvarsha Finvest Limited)  
Regd. Office: 3<sup>rd</sup> Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400 069.  
CIN: L24231MH1994PLC334457  
Website: www.trucapfinance.com Phone No. 022 6845 7200

**NOTICE TO MEMBERS OF THE COMPANY REGARDING THE EXTRA ORDINARY GENERAL MEETING OF TRUCAP FINANCE LIMITED (FORMERLY DHANVARSHA FINVEST LIMITED) TO BE HELD ON WEDNESDAY, MAY 22, 2024, THROUGH VIDEO CONFERENCE/OTHER AUDIO-VISUAL MEANS**

Members may please note that the Extra Ordinary General Meeting ("EGM") of TruCap Finance Limited (formerly Dhanvarsha Finvest Limited) ("Company") will be held through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") facility on Wednesday, May 22, 2024 at 03.00 P.M. (IST), without the physical presence of the Members at a common venue in compliance with the provisions of the Companies Act, 2013 and the rules framed thereunder ("Act") and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("Listing Regulations"), read with the General Circulars No. 14/2020 and 17/2020 dated April 08, 2020 and April 13, 2020 respectively, General Circular No. 10/2022 dated December 28, 2022, General Circular No. 09/2023 dated September 25, 2023 and all other applicable circulars issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars"), to transact the businesses that is set forth in the notice of the EGM ("Notice"), which will be circulated for convening the EGM.

In compliance with the MCA Circulars, the Notice will be sent only by e-mail to those Members whose e-mail addresses are registered with the Company/Depository Participant(s). The Notice will be made available on the Company's website at www.trucapfinance.com and can also be accessed on the website of the Stock Exchange(s) i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com, and on the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com.

Members will have an opportunity to cast their votes remotely on the business items set forth in the Notice through e-voting system or through e-voting system during the meeting. The manner of remote e-voting/e-voting for members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses will be provided in the Notice. Members can attend and participate in the EGM through VCI/OAVM facility only, the details of which will be provided in the Notice. Members attending the EGM through VCI/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

In order to receive the Notice, Members are requested to register/update their email addresses with the Company/Depository Participant(s).

**Manner of registering/updating email addresses to receive the notice of EGM:**

As per the MCA circulars, no physical copies of the Notice will be sent to any Member. Members who have not yet registered their e-mail addresses with the Company/Depository Participant(s) are requested to follow the process mentioned below, for registering their e-mail addresses to receive Notice and/or login details for joining the EGM through VCI/OAVM, including e-voting:

Member having Physical Holding of shares	Please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAAR (self-attested scanned copy of Aadhaar Card) by email to the Company at corpsec@trucapfinance.com
Members having Demat Holding of shares	Please update your email id & mobile no. with your respective Depository Participant (DPs).

**For TruCap Finance Limited**  
**Sd/-**  
**Sonal Sharma**  
Company Secretary & Compliance Officer

**April 23, 2024**  
**Mumbai**

**NOTICE**  
**Declaration of Distribution (of Income & Capital) (previously Referred as Dividend) Under Various Schemes of Axis Mutual Fund:**

Axis Mutual Fund Trustee Limited, Trustee to Axis Mutual Fund ("the Fund") has approved the declaration of Distribution (of Income & Capital) (previously referred as dividend) under the Income Distribution cum Capital Withdrawal (IDCW) options of following schemes, the particulars of which are as under:

Name of the Scheme(s)/ Plan(s)	Quantum of IDCW (₹ per unit)*	Record Date*	Face Value (₹ per Unit)	NAV as on April 22, 2024 (₹ per unit)
Axis Equity Saver Fund - Direct Plan - Monthly IDCW Option	0.09	April 26, 2024	10	13.61
Axis Equity Saver Fund - Regular Plan - Monthly IDCW Option				11.96
Axis Equity Hybrid Fund - Direct Plan - Monthly IDCW Option	0.10			15.55
Axis Equity Hybrid Fund - Regular Plan - Monthly IDCW Option				13.00

# As reduced by the amount of applicable statutory levy, if any.  
\* or the immediately following Business Day if that day is not a Business Day.

**Pursuant to payment of IDCW, the NAV of the above stated IDCW option of the schemes/plans would fall to the extent of payout and statutory levy, if any.**

The Distribution would be paid to the beneficial owners / unit holders whose names appear in the statement of beneficial owners maintained by the depositories under the said schemes/plans at the close of business hours on the record date and to the unit holders holding units in physical form, whose names appear in the Register of unit holders maintained with Registrar and Transfer Agent under the IDCW options of the schemes/plans as at the close of the business hours on the record date.

Investors may kindly note that declaration of Distribution is subject to availability of distributable surplus on the record date/ ex-distribution date. In case the distributable surplus is less than the quantum of Distribution on the record date/ex-distribution date, the entire available distributable surplus in the schemes/plans will be declared as Distribution.

Investors are requested to kindly take note of the above.

**For Axis Asset Management Company Limited**  
(CIN - U65991MH2009PLC189558)  
(Investment Manager to Axis Mutual Fund)

**Sd/-**  
**Gop Kumar Bhaskaran**  
Managing Director & Chief Executive Officer

**Place: Mumbai**  
**Date: April 23, 2024**  
**No. : 15/2024-25**

**Statutory Details:** Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). **Trustee:** Axis Mutual Fund Trustee Limited **Investment Manager:** Axis Asset Management Company Limited (the AMC) **Risk Factors:** Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes.

**Member Fund investments are subject to market risks, read all scheme related documents carefully.**

**AXIS MUTUAL FUND**

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